

2023 LiveLaw (SC) 772

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
ABHAY S. OKA; J., PANKAJ MITHAL; J.**

September 04, 2023

CRIMINAL APPEAL NO. OF 2023 (ARISING OUT OF S.L.P. (CRL.) NO. 8926 OF 2023)

RANJIT DIGAL *versus* STATE OF ODISHA

Bail - Once the High Court came to the conclusion that the accused was entitled to bail, there was no reason to restrict the bail to the period of three months.

(Arising out of impugned final judgment and order dated 06-04-2023 in BLAPL No. 1819/2023 passed by the High Court of Orissa at Cuttack)

For Petitioner(s) Mr. Haraprasad Sahu, Adv. Mr. Sanjaya Narayan Sahoo, Adv. Mr. Pranaya Kumar Mohapatra, AOR

For Respondent(s) Ms. Swati Vaibhav, Adv. Ms. Shruti Vaibhav, Adv. Mr. Suwendu Suvasis Dash, AOR

ORDER

Heard learned counsel appearing for the parties.

Leave granted.

The High Court granted interim bail to the appellant on 14th October, 2022. By the impugned order dated 6th April, 2023, the High Court came to the conclusion that the appellant is entitled to be enlarged on bail. However, the High Court proceeded to grant bail only for a period of three months. Once the High Court came to the conclusion that the appellant was entitled to bail, there was no reason to restrict the bail to the period of three months.

Accordingly, the Appeal is allowed. The impugned order dated 6th April, 2023, granting interim bail will continue to operate till the disposal of the case before the Trial Court.

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